

**IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

**MONDAY, THE SIXTH DAY OF JANUARY  
TWO THOUSAND AND TWENTY FIVE**

**PRESENT**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**INCOME TAX TRIBUNAL APPEAL No: 71 of 2021**

Appeal filed under Section 260-A of the Income Tax Act, 1961 against the Order dated 17-12-2019 passed in I.T.A.No.868/Hyd/2015 for Assessment year 2009-10 on the file of the Income Tax Appellate Tribunal, Bench-'B', Hyderabad preferred against the Order dated 31-03-2015 passed in ITA No.269 to 274 / CIT(A)-12/Hyd/2014-15 on the file of the Commissioner of Income Tax (Appeals) -12, Hyderabad preferred against the Assessment Order dated 31-03-2013 passed in P.A.N./G.I.R. No.AAGFA5343Q on the file of the Deputy Commissioner of Income Tax, Central Circle - 3, Hyderabad.

**Between:**

Principal Commissioner of Income Tax-1, 7<sup>th</sup> Floor, A-Block, I.T.Towers, A. C. Guards, Masabtank, Hyderabad - 500 004.

**...Appellant**

**AND**

M/s Annapurna Business Solutions, 6-3-866/A, Suite No. 401, Maheswari Mekins Mayank Plaza, Greenlands Road, Begumpet, Hyderabad. [PAN No. AAGF5343Q]

**...Respondent**

**Counsel for the Appellant: Ms. B. Sapna Reddy, Standing Counsel representing Mr. J.V. Prasad, Senior Standing Counsel for Income Tax Department**

**Counsel for the Respondent: M/s. A.V.A. Siva Kartikeya**

**The Court delivered the following: JUDGMENT**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**INCOME TAX TRIBUNAL APPEAL No.71 of 2021**

**JUDGMENT:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. B.Sapna Reddy, learned Junior Standing Counsel representing Mr. J.V.Prasad, learned Senior Standing Counsel for Income Tax Department for the appellant.

2. Learned counsel for the appellant seeks leave of this Court to withdraw the appeal in the light of the Circular No.09/2024, dated 17.09.2024, with the liberty to revive the same in case the subject matter of the appeal falls in any of the exceptions provided in the Circular No.5/2024 dated 15.03.2024.

3. Accordingly, the appeal is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

Sd/- K. SRINIVASA RAO  
JOINT REGISTRAR

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SECTION OFFICER

1p,

1. The Income Tax Appellate Tribunal, Bench-'B', Hyderabad.
2. The Commissioner of Income Tax (Appeals) -12, Hyderabad.
3. The Deputy Commissioner of Income Tax, Central Circle - 3, Hyderabad.
4. One CC to Mr. J.V. Prasad, Senior Standing Counsel for Income Tax Department [OPUC]
5. One CC to M/s. A.V.A. Siva Kartikeya, Advocate [OPUC]
6. Two CD Copies

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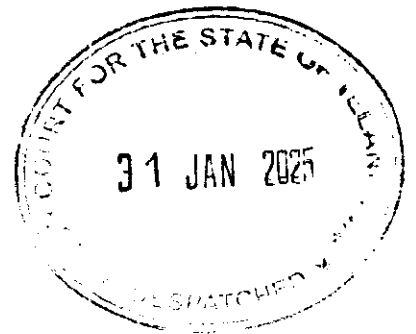


**HIGH COURT**

**DATED:06/01/2025**

**JUDGMENT**

**ITTA.No.71 of 2021**



**THE APPEAL IS  
DISMISSED AS  
WITHDRAWN**

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2/10/25  
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